

Multinational Companies

1646. SHRI RAMANAND YADAV:
SHRIMATI AMARJIT KAUR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that multinational companies which have some Indian participation are being allowed to expand their units or start new undertakings in the country;

(b) if so, the reasons for taking such a decision; and

(c) whether the goods produced by the proposed additional units of multinational companies are intended for export or for consumption in the country?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) to (c) Multinational companies, in so far as these refer to companies falling within the purview of Foreign Exchange Regulations Act, are eligible to participate in the industries in Appendix-J to the press note dated 2nd February, 1973 as redefined by press note dated 21st April, 1982, provided the item of manufacture is not reserved for Public Sector or Small Scale Sector. Their entry into other areas is subject to the prescribed level of export obligation, which is 75 per cent in the case of items reserved for small scale sector and 60 per cent in the case of non-reserved items. These companies are eligible to expand their existing undertakings in accordance with the policy stated above.

Bharat Ophthalmic Glass Ltd.

1647. SHRI LADLI MOHAN NIGAM:
SHRI KALYAN ROY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have received a representation from a member of Parliament dated the 28th June,

1982 regarding serious unfair labour practices of the management of the Bharat Ophthalmic Glass Ltd. at Durgapur;

(b) if so, what are the details thereof;

(c) whether any steps have been taken on the allegations made in the representation and if so, what are the details thereof; and

(d) what are the results of the steps taken?

THE MINISTER OF STATE IN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) and (b) Yes, Sir. A letter dated 28th June, 1982 has been received from a Member of Parliament. It is alleged that while some workmen are being transferred more than once from one Department to another, without any explanation, some other persons are continuing in the same Department since their joining the company and many of them are more than 10—15 years.

(c) and (d) The management has reported that while some persons have to be transferred from one Department to another more than once, due to exigencies of work, the other persons could not be transferred in view of the nature of their work on which they are employed. They are, however, taking action to rotate all the employees as far as practicable without affecting the smooth functioning of the organisation.

1648. [Transferred to the 3rd August, 1982.]

Expansion of Installed capacity by large Private Sector Industries

1649. SHRI U. R. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) the number of large Private Sector industries which have expanded their installed capacities without the